

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION—3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 07(RE-2006) / 2004-2009

NEW DELHI, DATED 18th May, 2006

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC(HS) Classifications of Export and Import Items, 2004-09 as under:

1. Import Policy for the following items will be amended as follows :

Exim Code	Item Description	Policy	Policy Conditions
15042020	Fish Lipid Oil	Free	Import subject to Licensing Note No. (5) of the Chapter.

2. Import Licensing Note No. (5) will be added at the end of Chapter 15 and will be read as follows :

“Fish Lipid Oil (containing Eicosapentaenoic Acid (EPA) and Docosapentaenoic Acid (DHA)) will be freely imported on the following prescribed standards:

Free fatty Acids (maximum)	:	0.10% (as Oleic Acid)
Moisture (maximum)	:	0.5%
Perozone value (maximum)	:	10 milli equivalent/kg of oil
Eicosapentaenoic Acid (EPA)+ Docosahexaenoic Acid (DHA) (minimum)	:	15% (by weight)"

3. This issues in public interest.

(K.T. Chacko)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No 01/89/180/Misc.90/AM05/PC-IA)